

**SCHEDULE II
FORM B
PUBLIC ANNOUNCEMENT**

(Under Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
KALIBER ASSOCIATES PRIVATE LIMITED**

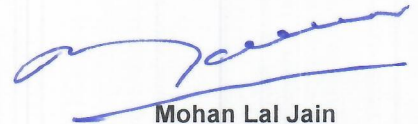
Sl. No.	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	KALIBER ASSOCIATES PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	February 13, 2003
3.	Authority under which Corporate Debtor is incorporated/ registered	Registrar of Companies (NCT of Delhi) under Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identity No. of Corporate Debtor	U74140DL2003PTC118931
5.	Address of the registered office and principal office (if any) of Corporate Debtor	<u>Registered Office:-</u> E-20, Lajpat Nagar-III, New Delhi - 110024
6.	Date of closure of Insolvency Resolution Process	November 15, 2019
7.	Liquidation commencement date of Corporate Debtor	January 02, 2020
8.	Name and registration number of the insolvency professional acting as liquidator	<u>Name:</u> Mr. Mohan Lal Jain <u>Registration Number:</u> IBBI/IPA-002/IP-N00006/2016-17/10006
9.	Address and e-mail of the liquidator, as registered with the Board	<u>Address:</u> F-2/28, Sector-15, Rohini, New Delhi-110089 <u>Email Id:</u> ml_jain@sumedhamanagement.com
10.	Address and e-mail to be used for correspondence with the liquidator	<u>Address for Correspondence:</u> C/o Sumedha Management Solutions Private Limited B-1/12, 2 nd Floor, Safdarjung Enclave, New Delhi-110029. <u>Contact Number:</u> 011-4165 4481/85 <u>Email Id (Process specific):</u> cirp.kaliberapl@gmail.com
11.	Last date for submission of claims	February 01, 2020

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench - II has ordered the commencement of liquidation of the M/s Kaliber Associates Private Limited on January 02, 2020.

The stakeholders of M/s Kaliber Associates Private Limited are hereby called upon to submit their claims with proof on or before February 01, 2020, to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means in their respective forms. For applicable forms, please refer the website of corporate debtor at www.kaliberassociates.in and also available at <https://www.ibbi.gov.in/home/downloads>

Submission of false or misleading proofs of claim shall attract penalties.



**Mohan Lal Jain
Liquidator**

Date: 03.01.2020
Place: New Delhi

In the matter of Kaliber Associates Private Limited
Reg. No. IBBI/IPA-002/IP-N00006/2016-17/10006

